

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF NOVEMBER, 2002

Civil Contempt Petition No.81 of 2002

CORAM: (OA 204/02)

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Smt.Sunita Rani Sharma  
W/o Shri Ashok Kumar Sharma  
R/o Kendriya Vidyalaya, I.V.R.T.  
Campus, Bareilly

... Applicant

versus

Harsh Mahan Carie,  
Commissioner Kendriya Vidyalaya  
Sangathan, 18 Institutional Area,  
Shaheed Jeet Singh marg,  
New Delhi- 16

... Respondents

(By Adv: Shri N.P.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 17 of A.T.Act 1985 applicant has prayed to punish the respondents for committing willful disobedience of the order of this Tribunal dated 8.3.02 passed in OA 204/02. The direction given by this Tribunal was as under:-

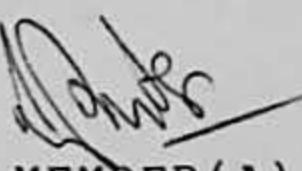
"I find it appropriate to dispose of this OA at admission stage itself with the direction to the respondents to consider and pass appropriate orders on the representation to be submitted by the applicant within a period of 30 days from the date of receipt of such representation. It is, however, provided that

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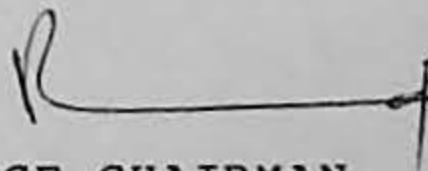
status quo as on today shall be maintained in respect of the posting of the applicant till the disposal of the representation of the applicant. The respondents are further directed to deal with the case of the applicant regarding vacation of the Govt. accommodation as per rules. There shall be no order as to costs."

Shri N.P.Singh learned counsel for the respondents has invited our attention towards the averments made in paragraph 19 of the counter affidavit wherein it has been stated that order of this Tribunal has been complied with and the representation filed by the applicant has been decided by order dated 21.5.02, a copy of which has been filed as (Annexure CA-1). Though counter was served on the counsel for the applicant on 18.7.02, more than four months have passed no R.A has been filed. In the circumstances, we accept the averments made in the counter affidavit that the order of this Tribunal has been complied with. No case for contempt is made out.

The contempt application is rejected, notices are discharged. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 27.11.2002

Uv/